



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 26th July, 2019

SRO:- 475 Whereas, one Ab. Gaffar Bhat S/o Mohammad Subhan R/o Boni Khan Mohalla Hajin lodged a written report at Police Station Hajin to the effect that at around 1200 hours some unknown terrorists barged into his residential house and abducted the complainant along with his son Manzoor Ahmad Bhat. Thereafter the terrorists started beating the complainant and his son. However, the complainant managed to escape from the clutches of terrorists but the terrorists kidnapped his son and is in their illegal custody; and

2. Whereas, a case FIR No.18/2018 was lodged at Police Station Hajin and investigation taken up; and

3. Whereas, during the course of investigation, Statement of complainant was recorded u/s 161 Cr.pc and search was conducted in the jurisdiction of Police Station Hajin. During search, decapitated body of the abducted Manzoor Ahmad Bhat was recovered from nearby orchards. The dead body identified by the complainant as his son namely Manzoor Ahmad Bhat S/o Ab. Gaffer R/o Boni Khan Hajin. The dead body was taken into possession and after conducting medico/legal formalities was handed over to his legal heirs for last rites. Site plan of place of occurrence was prepared. During further course of investigation statement of witnesses acquainted with facts and circumstances were recorded u/s 161,164-A Cr.PC. Statement of witnesses so recorded would inter alia reveal that on the fateful night four accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three Foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoong forcibly entered into the house of complainant and abducted the complainant and his son on gun point. Investigation further revealed that the complainant managed to escape from the clutches of the said terrorists after receiving fire arm injuries however, his son has been killed by the said terrorists. Investigation conducted prima facie established commission of offences punishable u/s 302,364,458 RPC r/w 7/27 A.Act, 16,18,20,38 ULAP Act against accused namely Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin & three Foreign terrorists viz Ali @ Maaz, Rizwan @ Jindal and Fehdullah @ Abdullah @ Zoong and investigation concluded as proved. It is further submitted that during search it revealed that

three accused terrorists viz Ali @ Maaz, Rizan @ Jindal and Fehdullah @ Abdullah @ Zoo have been killed in an encounter with security forces and copy of FIR has been placed on record. The accused Mohammad Saleem Parray S/o Gh. Mohammad R/o Kani Mohalla Hajin is an active terrorist and is absconding against whom proceedings u/s 512 Cr. PC have been proposed; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person;

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Mohammad Saleem Parray S/O Gh. Mohammad R/O Kani Mohalla, Hajin for commission of offences punishable U/S 16,18,20 and 3 of Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 2018 of Police Station, Hajin.

By order of Government of Jammu and Kashmir

Sd/-

Principal Secretary to the Government

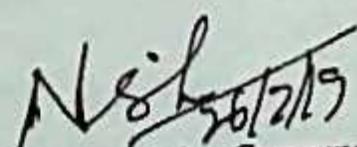
Home Department

Dated: 26.07.2019

Home/Pros/51/2019

Copy to:-
Director General of Police, J&K, Jammu. This has reference to his letter Legal/Sanction-18/S/2018/8335-37 dated 02.02.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)

Private Secretary to Principal Secretary to the Government, Home Department.
Back file.


Under Secretary to the Government
Home Department